

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 311**

CA-86/2024

**In**

**CP.CAA-44(ND)/2023**

**IN THE MATTER OF:**

Rubicon Mercantile Pvt Ltd. AND Meghmala .... Petitioner/Applicant  
Marketing Pvt Ltd.

**Order under Section 230-232 of the Companies Act, 2013**

**Order delivered on 29.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant : CS Mr. Raghav Agarwal, PCS, Mr. Saral Sharma Adv.  
For Respondent :

**ORDER**

**CA-86/2024**

On the request made by the Ld. Counsel appearing for Applicant, one week time granted to comply with the order dated 22.04.2024.

List the matter **on 06.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**